

- Note :— 1. All motions and mentioning of D. B. Civil side in respect of cases, to be listed or to be filed, and matters assignable, under any heading, shall be made before D. B. - I.  
All motions and mentioning of D. B. Criminal side in respect of cases, to be listed or to be filed, and matters assignable, under any heading, shall be made before D. B. - II.
2. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the seniormost Hon'ble Judge presiding over such Benches.
3. All matters would be listed as per roster. Tied up and part- heard matters will be listed on Wednesday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned.
4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.

**SITTING OF BENCHES OF PATNA HIGH COURT FROM 21<sup>st</sup> November, 2016**

**DIVISION BENCHES**

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| 1. Hon'ble The Acting Chief Justice & Hon'ble Mr. Justice Vikash Jain                     | I. (a). CWJC - Relating to PIL<br>(b). CWJC - Relating to Validity of Acts , Rules & Regulations etc.<br>(c). CWJC - Relating to Excise, Income Tax Central Taxation etc.<br>(d). CWJC (State Taxation Matters) / M. A. (Taxation)—Orders , Admission & Hearing<br>(e). CWJC - Relating to Judicial Service<br>II. LPA (2016 )<br>III. Referred matters civil and criminal)<br>IV. Civil Review (D.B.) —Orders, Admission & Hearing<br>V. Any other civil matters not assigned to any other D.B. |
| 2. Hon'ble Mr. Justice Navaniti Prasad Singh & Hon'ble Mr. Justice Jitendra Mohan Sharma  | I. Cr. W. J. C. — Including Habeas corpus (D.B.) & B.C.C. Act— Orders, Admission & Hearing.<br>II. Cr. Appeal (D.B.) — Orders & Admission<br>III Cr. Appeal (D.B.)--Urgent and Hearing - Assigned matters<br>IV Original Criminal Misc.(D.B.)<br>V. M.A. (Family Court Matters) Orders , Admission & Hearing<br>VI. Commercial Appellate division Matters--Orders, Admission & Hearing<br>VII. Specially Assigned Matters  |
| 3. Hon'ble Mr. Justice Ramesh Kumar Datta & Hon'ble Mr. Justice Birendra Kumar            | I. LPA (upto 2015) — Orders , Admission & Hearing<br>II. CWJC — CAT Matters - Orders, Admission & Hearing.<br>III. MJC (D.B.) — Orders, Admission & Hearing<br>IV. Specially Assigned Matters  |
| 4. Hon'ble Mr. Justice Samarendra Pratap Singh & Hon'ble Mr. Justice Aditya Kumar Trivedi | I. Criminal Appeals (D.B.) (Custody matters )- Orders, Orders on Petitions & Hearing<br>II. Cr. Appeal (D.B.) (Old Matters ) — Hearing<br>III. Death Reference- Hearing<br>VI. Specially Assigned Matters  |

**CIVIL & CRIMINAL SINGLE BENCHES**

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| <b>1. Hon'ble The Acting Chief Justice<br/>(Wednesday or any other day as per requirement)</b> | <b>2nd half— Request Case - (2016)</b>  |
| <b>2. Hon'ble Mr. Justice Ajay Kumar Tripathi</b>  | <b>Group— II (Equal pay for equal work, Selection, Appointment, Appointment on compassionate grounds, Recruitment, Leave, Honorarium, Allowance(LTC) , Medical reimbursement, stoppage of salary, Transfer, Repatriation, deputation , Continuity in Service , Pay Scale, Reservation , Regularization, Promotion , Seniority, Allotment of quarters, Departmental examination, Temporary Post, Date of Birth.)— Orders , Admission &amp; Hearing (2014 to 2016)<br/>Group -II — Education Matters, other service matters — Orders , Admission &amp; Hearing (From 2013)<br/>Specially Assigned Matters</b>   |
| <b>3. Hon'ble Mr. Justice Kishore K. Mandal</b>  | <b>Ist Half - Criminal Misc. Matters under Section 438 and 439 Cr. P.C.<br/>IInd Half – I. CWJC — Group —IV —Orders, Admission &amp; Hearing<br/>II. Matters arising from DRT — Orders, Admission &amp; Hearing<br/>III. Request Cases (Up to 2015)- Orders, Admission &amp; Hearing<br/>IV. Specially Assigned Matters</b>   |
| <b>4. Hon'ble Mr. Justice Dr. Ravi Ranjan</b>  | <b>CWJC -- Group — V - Religious Trust, Housing Board, wakf Act, Encroachment / Demolition, Arms Act ,E.C. Act, Stamp Act , Arbitration , Foreigners Act, Gram panchayat Matters, PRDA, Indira Vikas —Orders, Admission &amp; Hearing<br/><br/>IV.CWJC —Group— II (Equal pay for equal work, Selection, Appointment, Appointment on compassionate grounds, Recruitment, Leave, Honorarium, Allowance(LTC) , Medical reimbursement, stoppage of salary, Transfer, Repatriation, deputation , Continuity in Service , Pay Scale, Reservation , Regularization, Promotion , Seniority, Allotment of quarters, Departmental examination, Temporary Post, Date of Birth.)— Orders, Admission &amp; Hearing (Up to 2010)<br/>V. MJC.— Orders, Admission &amp; Hearing.<br/>VI. Specially Assigned Matters</b> |
| <b>5. Hon'ble Mr. Justice Jyoti Saran</b>  | <b>I. CWJC- Group — II — (Compulsory retirement ,Disciplinary proceedings, removal / Dismissal / termination, Suspension, Reversion, Increments / withholding of increments, Efficiency bar, Voluntary retirement.) — Orders , Admission &amp; Hearing<br/>II. Friday 1st half Group — V -(Industrial Law/ E.S.I. / E.P.F., Forest Act, Registration Act, Mines Act, Public Drainage /Telephone , B.B.C. Act. ), Electricity Act, Freedom fighter, Citizenship, Pollution , Jawahar Rojgar / Notified Area, S.F.C — Orders, Admission &amp; Hearing<br/>III. Specially Assigned Matters</b>   |

6. Hon'ble Mr. Justice Rakesh Kumar
- I. Criminal Misc. Matters under Section 438 & 439 Cr. P.C.
  - II. Criminal Misc. Matters - P.C. Act; NDPS Act and 498-AIPC
  - III. Criminal Misc. Matters under Section 482 Cr. P.C. (upto 2013)
7. Hon'ble Mr. Justice Birendra Prasad Verma
- I. CWJC —Group — III —Orders , Admission & Hearing
  - II. Testamentary cases / Suits — Orders, Admission & Hearing (on Friday 2nd half) — At 2.15 P.M.
  - III. F.A.— Orders & Hearing (From 1990)
  - IV. Miscellaneous Appeals — Orders, Admission & Hearing.
  - V. Specially Assigned Matters
8. Hon'ble Mr. Justice Dinesh Kumar Singh
- I. Group— II (Equal pay for equal work, Selection, Appointment, Appointment on compassionate grounds, Recruitment, Leave, Honorarium, Allowance(LTC) , Medical reimbursement, stoppage of salary, Transfer, Repatriation, deputation , Continuity in Service , Pay Scale, Reservation , Regularization, Promotion , Seniority, Allotment of quarters, Departmental examination, Temporary Post, Date of Birth.)— Orders, Admission & Hearing (2011 & 2012)
  - II. Group -II — Education Matters, other service matters — Orders , Admission & Hearing (Up to 2012)
  - III. Specially Assigned Matters
9. Hon'ble Mr. Justice Mungeshwar Sahoo
- I. F. A. — Order and Hearing (Up to 1989)
  - II. Writ Petitions arising from orders of Civil Courts/ converted from Civil Revision Applications (U/s 115 C. P. C.) (2015 & 2016) & Civil Misc. cases arising for civil court —Orders, Admission & Hearing. (2016)
  - III. Specially Assigned Matters
10. Hon'ble Mr. Justice Hemant Kumar Srivastava
- Criminal Misc. Matters under Section 438 & 439 Cr. P.C.
11. Hon'ble Mr. Justice V. Nath
- I. Second Appeals — Order , Admission & Hearing
  - II. Civil Revision —Orders, Admission & Hearing.
  - III. Writ Petitions arising from orders of Civil Courts/ converted from Civil Revision Applications (U/s115 C. P. C.) —Orders, Admission & Hearing. (upto 2014)
  - IV. Other Civil matters not assigned to any other Bench — Orders, Admission & Hearing.
12. Hon'ble Mr. Justice Shivaji Pandey
- I. CWJC — Group— II (Equal pay for equal work, Selection, Appointment, Appointment on compassionate grounds, Recruitment, Leave, Honorarium, Allowance(LTC) , Medical reimbursement, stoppage of salary, Transfer, Repatriation, deputation , Continuity in Service , Pay Scale, Reservation , Regularization, Promotion , Seniority, Allotment of quarters, Departmental examination, Temporary Post, Date of Birth.)— Orders , Admission & Hearing (2013) & Specially Assigned Matters
  - II. Company Petition & Company application— Orders, Admission & Hearing

13. Hon'ble Mr. Justice Ashwani Kumar Singh I.CWJC- Retirement benefit (State Govt. Services) --- Orders, Admission & Hearing  
II. CWJC — Retirement benefit (Body Corporate / Municipal Corporation Services etc.)— Orders, Admission & Hearing  
III.—CWJC —Retirement benefit (University and others— Orders, Admission & Hearing
14. Hon'ble Mr. Justice Ahsanuddin Amanullah I. Group — V (other un categorized Misc. matters, ) Cooperative matters, Municipal Corporation, Zila Parishad -- Orders, Admission & Hearing  
II. Election matters Relating to Cooperative matters, Gram panchayat Zila Parishad, Municipal Corporation & University  
III. Others election related matters except election petition relating to MLAs/ MPs.— Orders, Admission & Hearing
15. Hon'ble Mr. Justice Rajendra Kumar Mishra I. Criminal Misc. Matters under Section 438 Cr. P.C.  
II. Criminal Misc. Matters under Section 482 Cr. P.C. (2014)
16. Hon'ble Mr. Justice Chakradhari Sharan Singh I. Criminal Appeal, Govt. Appeal, SLA against Acquittal (S.J.)— Orders, Admission & Hearing  
II. Govt. Appeals and Criminal Application under Section 341 Cr. P. C. — Orders, Admission & Hearing.  
III. Criminal Misc. Matters under Section 482 Cr. P.C. (2015 & 2016) — Orders, Admission & Hearing  
IV. Cr. WJC (S.J.) — Orders, Admission & Hearing  
V. Cr. Miscellaneous Applications for Cancellation of Bail and Transfer— Orders, Admission & Hearing.  
VI.— Criminal Revisions Arising From Orders of Conviction, Transfer & Criminal Misc. Matters etc.  
VII-Any others matters not assigned to any other Bench.— Orders , Admission & Hearing  
VIII. Specially Assigned Matters
17. Hon'ble Mr. Justice Prabhat Kumar Jha Criminal Misc. Matters under Section 438 & 439 Cr. P.C.
18. Hon'ble Justice Smt. Anjana Mishra Criminal Misc. Matters under Section 438 & 439 Cr. P.C.
19. Hon'ble Justice Smt. Nilu Agrawal Criminal Misc. Matters under Section 439 Cr. P.C.
20. Hon'ble Mr. Justice Sudhir Singh Criminal Misc. Matters under Section 438 & 439 Cr. P.C.

Civil Review Petitions in Single Judge Matters to be listed as per Tied up of the Bench Concerned / Roster of the subject matter.